

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 23rd day of November 2001.

Diary no. 5026 of 2001 (OA.1374/01)

Original Application no.1374/0Pf 2001

Hon'ble Mr. Justice RRK Trivedi, Vice-Chairman  
Hon'ble Maff Gen KK Srivastava, Administrative Member

1. Ajay Kumar Dwivedi, Conservator of Forests, Project Formulation Unit, 17 Rana Pratap Marg, Lucknow.
2. Jitendraveer Sharma, Deputy Conservator of Forest, Procurement, 17 Rana Pratap Marg, Lucknow.
3. Rajiv Kumar, Convervator of Forests, Planning, 17, Rana Pratap Marg, Lucknow.
4. Rajiv Kumar Garg, Deputy Conservator of Forests, Monitoring and Evaluation, 17 Rana Pratap Marg, Lucknow.
5. Deena Nath Srivastava, Deputy Conservator of Forests (NTFP), 17 Rana Raptap Marg, Lucknow.

... Applicants

By Adv : Sri K.M. Mishra

**Versus**

1. Union of India, through Secretary, Ministry of Enviroment and Forest, C.G.O. Complex, New Delhi.
2. Chief Conservator of Forest, U.P. Lucknow.
3. Chairman, Union Public Service Commission, New Delhi.
4. State of UP, through Prinicpal Secretary, Forest, UP Lucknow.

... Respondents

By Adv : Sri GR Gupta  
Sri KP Singh  
Sri S. Chaturvedi

...2/-



2.

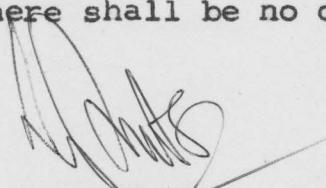
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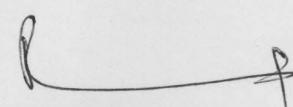
Hon'ble Mr. Justice RRK Trivedi, VC

By this OA under section 19 of the AT Act, 1985, the applicants have prayed for direction to the respondents to prepare year wise select list without disturbing inter-se-seniority of the direct recruits and the promotees in complinace of the judgment of this Tribunal in OA 982 of 1996 decided on 10.10.97 which has been affirmed by the Hon'ble High Court vide its order dated 11.5.2001.

2. Before comming this Tribunal the applicants have filed representations before respondent no. 4 (Ann. 1 to 5) The grievance of the applicants is that their representations were made long back but they have not yet been decided. Considering the facts and circumstances, in our opinion the ends of justice will be served, if respondent no. 4 is directed to decide the representations of the applicants by a reasoned order within 3 months from the date of copy of this order is filed before him. The OA is decided accordingly.

3. There shall be no order as to costs.

  
Member-A

  
Vice-Chairman

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